

ITEM NO.2 Court 2 (Video Conferencing)

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Criminal) No(s). 138/2020

MUMTAZUNNISA SOZ

Petitioner(s)

VERSUS

UNION OF INDIA & ANR.

Respondent(s)

(FOR ADMISSION and IA No.50777/2020-GRANT OF INTERIM RELIEF and IA No.50781/2020-EXEMPTION FROM FILING AFFIDAVIT IA No. 68705/2020 - EXEMPTION FROM FILING AFFIDAVIT IA No. 50781/2020 - EXEMPTION FROM FILING AFFIDAVIT IA No. 50777/2020 - GRANT OF INTERIM RELIEF)

Date : 29-07-2020 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ARUN MISHRA
HON'BLE MR. JUSTICE VINEET SARAN
HON'BLE MR. JUSTICE M.R. SHAH

For Petitioner(s) Dr. Abhishek Manu Singhvi, Adv.
Mr. Sunil Fernandes, AOR
Mr. Amit Bhandari, Adv.
Mr. Muhammad Khan, Adv.
Mr. Avishkar Singhvi, Adv.
Ms. Nupur Kumar, Adv.
Mr. Prastut Dalvi, Adv.
Mr. Zeeshan Diwan, Adv.
Mr. Omar Hoda,
Ms. Aishwarya mohapatra, Adv.

For Respondent(s) Mr. Tushar Mehta, SG
Ms. Shashi Juneja, Adv.
Mr. Satish Pandey, AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of the reply filed by the Union of India, nothing survives in the writ petition. It is, accordingly, dismissed.

Pending application(s), if any, stand disposed of accordingly.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(JAGDISH CHANDER)
ASSISTANT REGISTRAR

(Signed order is placed on the file)

IN THE SUPREME COURT OF INDIA
CRIMINAL ORIGINAL JURISDICTION

WRIT PETITION (CRIMINAL) NO.138 OF 2020

MUMTAZUNNISA SOZ

... Petitioner(s)

VERSUS

UNION OF INDIA & ANR.

... Respondent(s)

O R D E R

In view of the reply filed by the Union of India, nothing survives in the writ petition. It is, accordingly, dismissed.

Pending application(s), if any, stand disposed of accordingly.

....., J.
(Arun Mishra)

....., J.
(Vineet Saran)

....., J.
(M.R. Shah)

New Delhi;
July 29, 2020.